

UNITED INDIA INSURANCE CO. LTD.

v.

NARENDRA PANDURANG-KADAM AND ORS.

DECEMBER 16, 1994

[B.P. JEEVAN REDDY AND SUHAS C. SEN, JJ.]

Motor Vehicles Act, 1939 : Section 110-CC.

Accident—Compensation claim—Interest on—Held interest cannot be awarded from a date earlier than the date of claim—Held on facts interference with order of interest not called for.

In a road accident the respondent, a young man of good health, a sportsman and a bright student, sustained fracture of the bone in the left leg resulting in permanent shortening of the leg, disability of the right index finger, fracture of ribs, loss of vision of both eyes with 100% disability. Besides one of his kidneys had also to be removed. The Motor Accident Claims Tribunal, held that claimant had proved that the accident was due to the rash and negligent driving on the part of the driver of the bus which was insured with the appellant-Insurance Company. Having regard to injuries suffered by the claimant, the Tribunal awarded a compensation of Rs. 1,50,000. On appeal the High Court enhanced the compensation to Rs. 2,50,000 with interest @ 12% per annum from the date of accident till actual payment.

In appeal to this Court, preferred by the Insurance Company, it was contended that a Court or Tribunal cannot allow interest from a date earlier than the date of making the claim for compensation.

Dismissing the appeal, this Court

HELD: 1. Ideally a claim should be settled as soon as it is made. Because of the delay in settlement of the claim by legal process or otherwise interest may be awarded but such interest cannot be from a date earlier than the date of the claim. The language of Section 110-CC of the Motor Vehicles Act, 1939, is clear that the interest can be awarded by the Court or Tribunal at such rate as it thinks fit but the interest cannot be made payable from a date earlier than the date of the claim. [690 D]

- A 2. The accident caused by the rash and negligent driving of the bus has ruined the life of the claimant. The amount of compensation given by the High Court does not appear to be on the high side. Considering the enormity of the suffering underwent by the claimant and also the permanent injuries sustained by him as well as loss of future income and enjoyment of life, this Court is disinclined to interfere with the order directing payment of interest, which will have the effect of further reduction in the quantum of compensation awarded by the High Court. [690 E, 691 D]
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CIVIL APPELLATE JURISDICTION: Civil Appeal No. 9465 of 1994.

C From the Judgment and Order dated 17.2.86 of the Bombay High Court in F.C.A.No. 41 of 1985.

S.C. Dhanda and Ms. Sushma Suri for the Appellant.

- D The Judgment of the Court was delivered by

SEN, J. Leave granted.

- E This case has arisen out of an insurance claim made by Narendra Pandurang Kadam. Narendra was a bright student studying Industrial Electronics. He stood first in his class and fourth in the college. He was physically fit and a sportsman. On 18.5.1980, at about 6 A.M. Narendra was travelling with one Sunil David on motorcycle bearing No.GDC-7526 along Afonso do Albuquerque Road, Panaji, Goa. When the motorcycle carrying the claimant and his companion had reached a road crossing the bus No. GDS-1574 driven by the Alisaheb Appasaheb Nadar, belonging to
- F Ashok Vishwanath Naik came from the western section of Albuquerque road, and collided with the motorcycle. As a result of which Narendra sustained serious injuries.

- G Narendra's case is that the accident was due to rash and negligent driving on the part of the driver of the bus. He was plying the bus at very high speed, and was unable to control the vehicle at the intersection. After the accident the motor cycle was dragged to a considerable distance before the bus could be stopped. As a result of the accident, Narendra sustained fracture of the bone in the left leg resulting in permanent shortening of the leg, disability of the right index finger, fracture of the 6th and 7th ribs, loss of vision of both eyes with 100% disability and one of his kidneys had to be
- H

removed. The bus was insured with United India Insurance Company Ltd., A
the appellant herein.

Narendra lodged a claim for compensation before the Motor Accident
Claims Tribunal, Panaji, Goa. The claim was for Rs.6,25,000. The claim
was lodged after more than two years. A preliminary point of limitation was B
raised by the bus driver, the owner of the vehicle and the insurance
company. The preliminary objection did not succeed. The Tribunal after a
review of the evidence produced before it held that the claimants had
proved that the accident was due to rash and negligent driving on the part of
the driver of the bus. The Tribunal found that the claimant had been
hospitalized at Goa Medical College for three months for treatment of C
injuries suffered by him. Having regard to the injuries suffered by the
claimant, the Tribunal held he was entitled to a compensation of Rs.
1,50,000.

Aggrieved by the order of the Tribunal, Narendra preferred an appeal
to the Bombay High Court. A Division Bench of the Bombay High Court D
upheld the finding of the Tribunal that the accident was due to rash and
negligent driving by the bus driver. The cross objection filed by the In-
surance Company was dismissed. After taking into consideration the
prospect of the appellant in life and his potential earning capacity before the
accident, it observed that the injuries sustained by the appellant, E
unfortunately, left him completely disabled and his life, hence forth, will be
miserable. Therefore, the pain and agony, loss of amenities in life and
permanent disability, as well as the necessity to provide for future expenses
incidental to the injuries sustained, fully justify a higher compensation. The
compensation was enhanced from Rs. 1,50,000 to a total of Rs. 2,70,000
with interest at the rate of 12 per cent per annum from the date of the F
accident till actual payment. This compensation had to be paid jointly and
severally by the respondents. Costs were to be paid by the respondents.

The insurance company has now come up in appeal before this Court.
On 17th July, 1987 an order was passed condoning delay of 330 days in
preferring this appeal and also directing issue of notice to the respondents. G
The notice was confined to only one question i.e. whether the direction
issued by the High Court relating to the payment of interest was in
conformity with Section 110-CC of the Motor Vehicles Act. The appellant
was directing to pay Rs. 1,000 by way of cost to the respondent within two
weeks. H

A The contention of the appellant is that a court or a tribunal cannot allow interest from a date earlier than the date of making of the claim for compensation. The contention of the appellant appears to be borne out by the clear language of the statute section 110-CC provides :—

B “110-CC. Award of interest where any claim is allowed—where any Court or Claims Tribunal allows a claim for compensation made under this Act, such Court or Tribunal may direct that in addition to the amount of compensation simple interest shall also be paid at such rate and from such date not earlier than the date of making of the claim as it may specify in this behalf.”

C Ideally a claim should be settled as soon as it is made. Because of the delay in settlement of the claim by legal process or otherwise interest may be awarded but such interest cannot be from a date earlier than the date of the claim. The language of Section 110-CC is clear that the interest can be awarded by the Court or Tribunal at such rate as it thinks fit but the interest cannot be made payable from a date earlier than the date of the claim. The contention of the appellant on this point appears to be *prima facie* correct.

E This, however, is not the end of the problem in this case. The accident caused by the rash and negligent driving of the bus No.GTS- 1574 has ruined the life of the claimant. Considering that the claimant was a young man of good health, a sportsman and a bright student, the amount of compensation given by the Bombay High Court does not appear to be on the high side. The claim made was for a total sum of Rs. 6,25,000 made up as under:—

F	1. Pain and mental shock.	Rs. 25,000
	2. Fracture of left leg and shortening of leg, skin grafting.	Rs. 25,000
G	3. Rt. index finger operated.	Rs. 5,000
	4. Fracture of 6th and 7th ribs	Rs. 5,000
	5. Rt. kidney removed.	Rs. 10,000
H	6. Loss of vision of both eyes	Rs. 50,000

7. Loss of future, income and enjoyment of life	Rs. 4,50,000	A
(average pay Rs.1500 p.m. x 12 x 25 years).		
8. No chances of marriage.	Rs. 25,000	
9. Medical expenses and other expenses, extra food, travelling rly. charges, medical bills, expenses etc.	Rs. 25,000	B
10. One more operation on left leg.	Rs. 5,000	
Total : Rs. 6,25,000		C

The claimant was able to get a small amount of the claim. In fact, the claim of Rs. 4,50,000 on account of loss of future income and enjoyment of life was made on a very modest basis of Rs. 1,500 per month. Even that was not allowed in full. The amount of compensation was brought down to Rs. 2,70,000. Considering the enormity of the suffering underwent by the claimant and also the permanent injuries sustained by him as well as loss of future income and enjoyment of life, we are disinclined to interfere with the order directing payment of interest. This will have the effect of further reduction in the quantum of compensation awarded by the High Court. D

There was also enormous delay of 330 days for coming to this Court by the appellant. The claim was not settled promptly. On the contrary, the case has been dragged on mercilessly. The appellant also did not pay Narendra, the respondent No.1, Rs. 1000 as directed by this Court in time. The respondent No.1 will be entitled to retain the said sum of Rs. 1,000. E

The appellant will pay the respondent No.1 a further sum of Rs. 5,000 by way of costs. F

The appeal is dismissed.

T.N.A.

Appeal dismissed. G